

Most Urgent/Out Today  
Gazette Notification Extra-ordinary (Part-IV)

Government of National Capital Territory of Delhi  
(Law, Justice and Legislative Affairs Department)  
8<sup>th</sup> Level, 'C' Wing, Delhi Secretariat, New Delhi-110 002

No.F.14(12)/LA-2000/03/ 981

Dated: the 9<sup>th</sup> June, 2003

To

The Jt. Secretary (GAD/Co-ordination),  
Govt. of NCT of Delhi,  
2<sup>nd</sup> Level, 'A' Wing, Delhi Secretariat,  
I.P. Estate,  
New Delhi-110002.

**Subject:** Gazette Notification of the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2003 (Delhi Act No.4 of 2003).

Sir,

I am directed to forward herewith two copies of the above notification (English and Hindi version) for publishing in the Delhi Gazette (Part-IV) Extra-ordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(P.S. Parmar)

Deputy Secretary (Law, Jus. & L.A.)

Encls: As above.

No.F.14(12)/LA-2000/03/ 981

Dated: the 9<sup>th</sup> June, 2003

Copy forwarded for information and necessary action to the:-

1. Smt. Sushila Ananth, Desk Officer (UTL) to the Govt. of India, Ministry of Home Affairs, New Delhi with reference to letter No.U-11019/7/2003-UTL dated 22.5.2003
2. Secretary to Lt. Governor, Delhi, Raj Niwas, Delhi-110054
3. Secretary (Legislative Assembly), Old Secretariat, Delhi-110054 with 70 extra copies for circulation amongst the MLAs, Delhi Legislative Assembly
4. Secretary to the Chief Minister, Delhi Secretariat, New Delhi-110002
5. Secretary to the Finance Minister, Delhi Secretariat, New Delhi-110002
6. Secretary to Medical/Urban Development/Land & Building Deptt. Minister, Delhi Secretariat, New Delhi
7. Secretary to Transport/Tourism/Power Deptt. Minister, Delhi Secretariat, New Delhi
8. Secretary to Education/Social Welfare Deptt. Minister, Delhi Secretariat, New Delhi
9. Secretary to Development/Revenue/Irrigation & Flood Control/ Food & Civil Supplies Deptt. Minister, Delhi Secretariat, New Delhi
10. Secretary to Labour/Employment/Election Deptt. Minister, Delhi Secretariat, New Delhi
11. Pr. Secretary (GAD), Delhi Secretariat, New Delhi-110002
12. O.S.D. to Chief Secretary, Delhi Secretariat, New Delhi-110002
13. Library-in-charge, Delhi Vidhan Sabha, Old Secretariat, Delhi-110054
14. Sh. N.G. Goswami, Legislative Counsel, Law Department, Delhi Secretariat, New Delhi-110002.
15. P.S. to Secretary (Law, Jus. & L.A.), Delhi Secretariat, New Delhi-110002

(P.S. Parmar)

Deputy Secretary (Law, Jus. & L.A.)

(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE EXTRAORDINARY)

Government of National Capital Territory of Delhi  
(Law, Justice and Legislative Affairs Department)  
8<sup>th</sup> Level, 'C' Wing, Delhi Secretariat, New Delhi-110 002

Act 48 2003

Bill 69 2003

Assembly 18.5.2003

N.e.f.: 9.6.2003

(came into force)

No.F.14(12)/LA-2000/03/ 981

Dated: the 9<sup>th</sup> June, 2003

No.F.14(12)/LA-2000/03 – The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 18.5.2003 and is hereby published for general information.

“The Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2003 (Delhi Act No.4 of 2003)”

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 03<sup>rd</sup> April, 2003).

An Act to further amend the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act No.8 of 1995).

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-fourth year of the Republic of India as follows: -

1. **Short title and commencement.** - (1) This Act may be called the Ministers of the Government of the National Capital Territory of Delhi (Salaries and allowances) (Amendment) Act, 2003.



- (2) It shall come into force on such date as the Lt. Governor may, by notification in the official Gazette, appoint.

2. **Substitution of new section for section 9.** - In the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act 8 of 1995), for section 9, the following shall be substituted namely: -

"9 Telephone Facilities. - Each Minister shall be provided with such number of telephones, with such ceilings on calls made from the telephones installed at the office and the residence of the Ministers as may be determined by the Lieutenant Governor from time to time."

*P. S. Parmar*  
*9/6/03*

(P.S. PARMAR),  
Deputy Secretary (Law, Jus. & L.A.).



(TO BE PUBLISHED IN PART IV OF DELHI GAZETTE EXTRAORDINARY)

Government of National Capital Territory of Delhi  
(Law, Justice and Legislative Affairs Department)  
8<sup>th</sup> Level, 'C' Wing, Delhi Secretariat, New Delhi-110 002

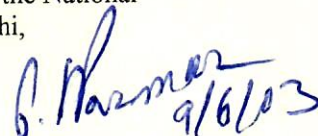
No.F.14(12)/LA-2000/ 981

Dated: the 9 June, 2003

**NOTIFICATION**

No.F.14(12)/LA-2000 — In exercise of the powers conferred by sub-section (2) of section 1 of "The Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) Amendment Act, 2003 (Delhi Act No.4 of 2003)", the Lieutenant Governor of the National Capital Territory of Delhi hereby appoints the 9<sup>th</sup> June, 2003 as the date on which the aforesaid Act shall come into force.

By order and in the name of the  
Lieutenant Governor of the National  
Capital Territory of Delhi,

  
(P.S. Parmar)

Deputy Secretary (Law, Justice & L.A.)

दिल्ली राजपत्र भाग -4 ( असाधारण ) में प्रकाशनार्थ

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
विधि, न्याय एवं विधायी कार्य विभाग  
दिल्ली सचिवालय, आई. पी. एस्टेट, नई दिल्ली ।

सं. फा. 14(12)वि.कार्य - 2000/03/ 981

दिनांक 9 जून, 2003

अधिसूचना

संख्या : फा. 14(12)/वि.कार्य - 2000/03 :- राष्ट्रपति, भारत सरकार की दिनांक 18 मई, 2003 को मिली अनुमति के पश्चात विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूदनार्थ प्रकाशित किया जा रहा है :-

“दिल्ली राष्ट्रीय राजधानी सरकार के मंत्री (वेतन और भत्ते) (संशोधन) अधिनियम, 2003( दिल्ली अधिनियम संख्या 4 वर्ष, 2003)”

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा 3 अप्रैल, 2003 को यथा पारित )

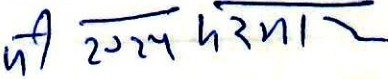
दिल्ली राष्ट्रीय राजधानी सरकार के मंत्री ( वेतन और भत्ते) अधिनियम, 1994 ( 1995 का दिल्ली

अधिनियम 8 ) का फिर से संशोधन के लिए एक अधिनियम

यह भारतीय गणतंत्र के चौवनवें वर्ष में दिल्ली राष्ट्रीय राजधानी की विधानसभा द्वारा निम्न प्रकार अधिनियमित किया जाए ।

1. संक्षिप्त शीर्षक एवं प्रारम्भ .- 1 इस अधिनियम को राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन एवं भत्ते ) (संशोधन ) अधिनियम, 2003 कहा जाए ।
2. यह सरकारी राजपत्र में उपराज्यपाल द्वारा अधिसूचना से यथानियत तिथि से प्रभावी होगा ।
2. धारा 9 के स्थान पर नई धारा का प्रतिस्थापन.- दिल्ली राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री (वेतन और भत्ते) अधिनियम 1994 ( 1995 का दिल्ली अधिनियम 8) की धारा 9 के स्थान पर निम्नलिखित प्रतिस्थापित किए जाएंगे :-

9 टेलीफोन सुविधाएं .- प्रत्येक मंत्री को उपराज्यपाल द्वारा समय-समय पर यथानिश्चित कार्यालय और आवास पर लगाए गए टेलीफोनों की सुविधा काल की अधिकतम सीमा के साथ प्रदान की जाएगी ।

  
॥ श्री ०एस० परमार ॥

उप सचिव विधि, न्याय एवं विधायी कार्य

दिल्ली राजपत्र भाग -4 ( असाधारण ) में प्रकाशनार्थ

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
विधि , न्याय एवं विधायी कार्य विभाग  
दिल्ली सचिवालय, आई. पी. एस्टेट, नई दिल्ली ।

सं. फा. 14(12)/एल.ए./2000/ 981

दिनांक 9 जून, 2003

अधिसूचना

संख्या : फा. 14(12)/एल.ए./2000:-"दिल्ली राष्ट्रीय राजधानी सरकार के मंत्री (वेतन और भत्ते) (संशोधन)

अधिनियम 2003( दिल्ली अधिनियम संख्या 4 वर्ष, 2003)" की धारा 1 की उपधारा (2) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल दिनांक 9.6.2003 से इस अधिनियम को लागू करने की नियुक्ति हेतु स्वीकृति प्रदान करते हैं ।

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार  
के उपराज्यपाल के आदेश से तथा  
उनके नाम पर

57 5524 43712  
( पी.एस. परमार)

उप सचिव विधि , न्याय एवं विधायी कार्य विभाग